

Registered Office: Office No. I-17, 18 and 19, 10th Floor, 156. D.J Dadajee Road. The Everest Building, Mumbai-400 034 Tel No.: 022-67527016

CIN: L22100MH1981PLC024052

Website: www.nextmediaworks.com E-mail ID: cs@nextmediaworks.com

Recommendations of the Committee of Independent Directors ("IDC") of Next Mediaworks Limited ("Target Company") in relation to the open offer ("Offer") made by HT Media Limited ("Acquirer"), to the Public Shareholders of the Target Company under Regulations 3(1) & 4 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations,

Takeover Code").			
	1	Date	8th March, 2019
	2	Name of the Target Company (TC)	Next Mediaworks Limited
	3	Details of the Offer pertaining to TC	The Offer is being made by the Acquirer in terms of Regulations 3(1) & 4 of the Regulations for acquisition of upto 1,73,92,157 (One Crore Seventy Three Lacs Ninety Two Thousand One Hundred and Fifty Seven only) fully paid-up equity shares of face value of INR 10 (Indian Rupees Ten only) each ("Equity Share"), representing 26% (twenty six percent) of the Voting Share Capital of the Target Company from the

("Offer Price") 1 Name(s) of the acquirer and PAC Name of Acquirer: HT Media Limited

Public Shareholders of the Target Company for cash at a price of INR 27 (Indian Rupees Twenty Seven only) per Equity Share with the acquirer Name of the Manager to the offer Kotak Mahindra Capital Company Limited Members of the Committee Adille Sumariwalla Chairman

('IDC') Independent Directors Sunil Dalal Member (Please indicate the chairperson of Idupuganty Venkat Member the Committee separately) Dilip Cherian Member

5 Monisha Shah Member Raibir Singh Bhandal Member

All the members of IDC are Independent Directors of Target Company IDC Member's relationship with the All IDC Members are Independent Directors of the Target

Company. Except for being Directors of the Company, they TC (Director, Equity shares owned, any other contract / relationship), if have no other relationship with the target company. any Mr. Adille Sumariwalla is holding 5875 equity shares in the

Target Company. Trading in the Equity shares/other None of the IDC Members have traded in the equity shares

securities of the TC by IDC Members of Target Company during 12 months prior to the date of the Public Announcement of the Offer made on 21st December, 2018 till the date of this recommendation. IDC with

None of the IDC members has any relationship with the Member's relationship Equity Acquirer at present. the acquirer (Director, shares owned, any other contract /

relationship), if any. 10 Trading in the Equity shares/other None securities of the acquirer by IDC Members

Recommendation on the Open offer, 11 as to whether the offer is fair and and reasonable and in line with the Regulations.

Based on the review, IDC Members believe that the Offer is fair reasonable Based on the review of Public Announcement, Detailed Public 12 Summary of reasons

recommendation Statement and Letter of Offer, the IDC is of opinion that the Offer Price of Rs. 27/- per equity share, offered by the Acquirer (IDC may also invite attention to any is in line with the regulation prescribed by SEBI under the Takeover Code and prima facie appears to be justified. The other place, e.g. company's website, where its detailed recommendations along with written advice of the independent adviser, if any can be Committee considered the following facts: The Equity Shares of the Company are frequently traded on NSE within the meaning of Regulation 2(1)(j)seen by the shareholder)

of the SEBI (SAST) Regulations; The Offer Price of INR 27 (Indian Rupees Twenty Seven only) per equity share of Rs. 10/- each is justified in terms of Regulation 8 of the SEBI (SAST) Regulations. Keeping in view, the above facts, IDC is of the view that the

price of this Open Offer is fair and reasonable. However, the shareholders should independently evaluate the Offer and take informed decision in the matter. Details of Independent Advisors, if None 13 any. Any other matter(s) to be highlighted | None To the best of our knowledge and belief, after making proper enquiry, the information contained in or

accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Takeover Code. For and on behalf of the Committee of Independent Directors of

**Next Mediaworks Limited**